

- (ii) 1,137 applications.
 (iii) Rs. 62,58,769.
 (iv) 770 machines.
 (v) A pamphlet containing terms and conditions of the hire-purchase scheme is enclosed. [See Appendix IV, annexure No. LT-580/58.]

(c) The machines supplied include general purpose machines like lathea, Milling Machines, Drilling Machines, Shaping Machines and special purpose machines such as wood working Machines, Foundry equipment, Electroplating units, Machines for manufacture of automobile parts, sewing machines, Plywood making plant, machinery for bicycle industries, chemical industries, leather industries, bolts and nuts, screws etc. etc.

सरकारी विज्ञापन

११२५. श्री मालकभाई अग्रवाल : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि मध्य प्रदेश के हिन्दी तथा अंग्रेजी समाचार-पत्रों को वर्ष १९५७-५८ में कुल कितनी राशि के सरकारी विज्ञापन दिये गये ?

सूचना और प्रसारण मंत्री (डा० केलकर) : मध्य प्रदेश के हिन्दी तथा अंग्रेजी समाचार पत्रों को १९५७-५८ (१ अप्रैल १९५७ से ३१ जनवरी १९५८ तक) में दिये गये विज्ञापनों की कुल रकम क्रमानुसार २७,४७७ रुपये और ४९० रुपये है।

घड़ियों का निर्माण

११२६. श्री मालकभाई अग्रवाल : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने भारत में घड़ियों के निर्माण के लिये कोई योजना बनाई है; और

(ख) यदि हां, तो उसका व्यौरा क्या है ?

वाणिज्य तथा उद्योग मंत्री (श्री नीरारजी देसाई) : (क) और (ख) लघु उद्योगों द्वारा घड़ियां और दीवार घड़ियां बनाने की संभावना खोजी जा रही है। लेकिन अभी तक कोई भी योजना अंतिम रूप से नहीं बनायी गयी है।

PAPERS LAID ON THE TABLE

AMENDMENTS TO REGISTRATION OF NEWSPAPERS (CENTRAL) RULES

The Minister of Information and Broadcasting (Dr. Keskar): Sir, I beg to lay on the Table, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867, a copy of Notification No. G.S.R. 16, dated the 15th February, 1958, making certain further amendments to the Registration of Newspapers (Central) Rules, 1956. [Placed in Library. See No. LT-578/58.]

AMENDMENT TO COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy of notification No. G.S.R. 48, dated the 22nd February, 1958, making certain amendments to the Companies (Central Government's) General Rules and Forms, 1956. [Placed in Library. See No. LT-579/58.]

APPROPRIATION (VOTE ON ACCOUNT) BILL*

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, on behalf of Shri B. R. Bhagat, I

[Shri Satya Narayan Sinha]

beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1958-59.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1958-59.”

The motion was adopted.

Shri Satya Narayan Sinha: Sir, I introduce* the Bill.

DEMANDS FOR GRANTS—RAILWAYS—*contd.*

Mr. Speaker: The House will now resume further discussion of the remaining Demands for Grants, that is Demands Nos. 2 to 18 and 20 in respect of Railways—1958-59. Out of 5 hours allotted for the discussion and voting on these Demands, 3 hours have already been availed of and 2 hours now remain.

The list of cut motions moved on the 8th March, 1958 relating to these Demands has already been circulated to Members on the same day.

I will call upon the Minister of Railways to reply to the debate at...

May I know how long the hon. Minister will take?

The Minister of Railways (Shri Jagjivan Ram): About forty-five minutes.

Mr. Speaker: Yes; it is now 12.05. I will call upon the Minister of Railways to reply at 1.15 after which the cut motions will be disposed of and all the Demands put to vote.

Shri N. B. Maiti may continue his speech.

Shri N. B. Maiti (Ghatal): I shall place certain small points before the hon. Minister and the railway authorities. Though they are small so far as they are concerned, they are of vital importance for the areas and the people who live there.

First of all, I shall refer to the slow movement of the trains, in the South Eastern Railway. The Howrah-Gomoh passenger starts from Howrah at 6-56 and reaches Gomoh at 21-15. That is, it takes about 14 hours 17 minutes in order to go over a mileage of 222. That is also the speed of its counterpart, the down train. Then, there are the trains from Midnapur to Howrah and from Howrah to Midnapur. In order to go only 80 miles, they take 4 hours 42 minutes, 5 hours 50 minutes, 5 hours 14 minutes and so on.

In these days of speed—I shall not refer to the Sputniks which are not here—in these days of speed, and speed in action in Parliament, I would observe that the speed of these trains is very slow. I hope the Minister would kindly try to see if he can make them speedier.

Next, I shall refer to the paucity of trains from Bankura to Howrah; not only that, from Gomoh to Howrah also. It is known to the hon. Minister that this area is very thickly populated. Fortunately or unfortunately, it passes through the district of Howrah which is also the hotbed of some sort of agitation. Many a time, it so happens that the alarm chains are pulled and so on and so forth. This has to be prevented. Some trains should be diverted from the main line to this line. That is to say, some trains that go up and down Delhi and Howrah can be diverted from Gomoh or Asansol to this line *via* Adra, Kharagpur, etc. If that is so, there

*Introduced with the recommendation of the President.